

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.255/MP/2022**

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the long-term Power Purchase Agreement dated 3.5.2019 entered into between Torrent Solargen Limited and Solar Energy Corporation of India Limited for approval of Change in Law events and consequential compensation.

Date of Hearing : 16.2.2023

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Torrent Solargen Limited (TSL)

Respondents : Solar Energy Corporation of India Limited and Anr.

Parties Present : Ms. Divya Chaturvedi, Advocate, TSL  
Shri Saransh Shaw, Advocate, TSL  
Shri Jai Dhanani, Advocate, TSL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, for approval of Change in Law and consequential relief to compensate the Petitioner for increase in the Project cost due to revision of Goods and Service Tax applicable on renewable energy deice and manufacturing parts for wind mills and wind operated electricity generators, notified by Ministry of Finance, Department of Revenue vide Notification No. 8 of 2021 dated 30.9.2021. Learned counsel further submitted that the Petitioner is developing 115 MW Wind Power Project in terms of the Power Purchase Agreement with Respondent No.1, SECI dated 3.5.2019 and its Project is expected to achieve the commercial operation by 31<sup>st</sup> March, 2023.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

(a) Admit. Issue notice to the Respondents.

(b) The Petitioner to serve copy of the Petition on the Respondents and the Respondents to file their reply to the Petition within three weeks after serving copy of the same to the Petitioner who may file its rejoinder within three weeks thereafter.

(c) Parties to comply with the above direction within the specified timelines and no extension of time shall be granted.

3. The Petition shall be listed for hearing on 23.5.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**